

(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.527/97

Date of Order: 29.4.97

BETWEEN:

G.Venkateswarly

.. Applicant.

AND

1. Deputy Director,  
Intelligence Bureau,  
New Delhi.

2. Joint Assistant Director,  
Intelligence Bureau,  
New Delhi.

3. Central Intelligence Officer,  
Vijayawada.

4. Asst. Central Intelligence  
Officer-I, Ongole,

5. The Company Commander, G.C.,  
CRPF, Jarodha Kalan, New Delhi.

.. Respondents.

— — —

Counsel for the Applicant

.. Mr.V.Padmanabha Rao

Counsel for the Respondents

.. Mr.V.Bhimanna

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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J U D G E M E N T

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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Heard Mr.V.Padmanabha Rao, learned counsel for the applicant and Mr.V.Bhimanna, learned standing counsel for the respondents.

2. The applicant in this OA is joined in Intelligence Bureau as Junior Intelligence Officer-II(G) on deputation from CRPF in the month of February 1989. He is being relieved

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on 30.4.1997 to join back to his parent department by office order No. 22/ESTT(G)/97(3), dt. 15.4.97 (A-3). The applicant submitted a representation dt. 26.4.97 for his retention in I.B. for one more year purely on compassionate grounds. That representation is still to be disposed of.

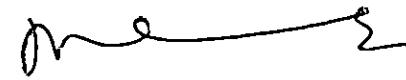
3. This OA is filed for setting aside the impugned order dt. 15.4.97 (A-3) and for a consequential direction to retain him in I.B.

4. As the representation is pending, R-1 should dispose of his representation in accordance with the rules. If the applicant applies for the leave the same should be granted in accordance with the rules till the disposal of the representation.

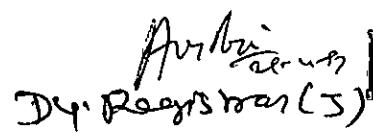
5. The OA is ordered accordingly at the admission stage itself. No costs.

  
B.S. JAI PARAMESHWAR )  
Member (Judl.)

29.4.97

  
Dated: 29th April, 1997

( R. RANGARAJAN )  
Member (Admn.)

  
(Dictated in Open Court)

A. Balaji  
Dy. Registrar (S)

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Copy to:-

1. Deputy Director, Intelligence Bureau, New Delhi.
2. Joint Assistant Director, Intelligence Bureau, New Delhi.
3. Central Intelligence Officer, Vijayawada.
4. Asst. Central Intelligence Officer-I, Ongole.
5. The Company Commander, G.C., CRPF, Jarodha Kalan, New Delhi
6. One copy to Sri. V. Padmanabha Rao, advocate, CAT, Hyd.
7. One copy to Sri. V. Bhimanna, Addl. CGSC, CAT, Hyd.
8. One copy to Deputy Registrar, (AI, CAT, Hyd.
9. One spare copy.

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CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. RAGHAVAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:  
M(J)

DATED:

29/4/97.

ORDER/JUDGEMENT  
R.A./C.P./M.A. No.

C.A. NO.

527/97

~~ADMITTED INTERIM DIRECTIONS ISSUED~~  
~~ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS~~

YLKR

II COURT

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
DEPT/DESPATCH  
30 APR 1997  
हैदराबाद न्यायालय  
HYDERABAD BENCH

30 APR 1997

HYDERABAD BENCH